NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1480/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2018

NAME OF THE PARTIES:

Gopal Vijay Mohan V/s. Kumar Builders Mumbai Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	D. H. P. Nehal A	awar Al- rakhen Alufi CP.	April July

<u>ORDER</u>

C.P. No. 1480/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. This is the Petition in respect of outstanding debt of Rs. 4,15,309/-.
- 3. The name of the IRP not yet proposed by the Petitioner as per Form No.5
- However, the Respondent/debtor is proposing Settlement and seeking time to settle the outstanding debt. Time is granted.

5. Listed for next bearing on 15.01.2018.

BHASKARA PANTULA MOHAN Member (Judicial) Sd/-

M.K. SHRAWAT Member (Judicial)

01.01.2018 aah